

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2594  
ANSWERED ON:09.12.2011  
MISUSE OF PRO WOMAN LAWS  
Gandhi Shri Feroze Varun

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether cases of misuse of pro-woman laws come to the notice of the Government;
- (b) if so, the details thereof; and
- (c) the details of the steps taken/proposed to be taken by the Government to prevent exploitation and misuse of pro-woman laws?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The Ministry of Women and Child Development has received representations alleging misuse of laws and legal provisions intended for protection of women. These representations mainly relate to alleged misuse of Section 498A of IPC and Protection of Women from Domestic Violence Act, 2005.

(c): Adequate safeguards are available under existing laws to deal with misuse, if any, of legal provisions.